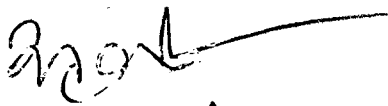
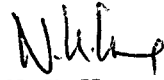


**In The Central Administrative Tribunal  
Jaipur Bench, Jaipur**

(4)

OA./TA/MP. No. ....199

**Fakir Dutt Joshi** Versus **Ramesh Tripathi**

Date of Order	Orders
25-01-96	<p>CP No.140/95 in OA No. 292/89</p> <p>-----</p> <p>Mr. K.Kamal Singh, Counsel for the petitioner</p> <p>Mr. Manish Bhandari, Counsel for the respondents</p> <p>Heard Mr. K.Kmal Singh and Mr. Manish Bhandari.</p> <p>The respondent in their reply have furnished a copy of the communication to the applicant by which they had rejected the applicants representation by a speaking order. Thus, we are satisfied that the order of the Tribunal dated 6-9-94 has been substantially complied with by the respondents.</p> <p>The C.P. does not survive and the same is dismissed. The notices issued are discharged.</p> <div style="display: flex; justify-content: space-between; align-items: flex-end;"> <div style="text-align: center;">               (Rattan Prakash)              Member (J)           </div> <div style="text-align: center;">               (N.K.Verma)              Member (A)           </div> </div>

*A. Verma of  
Shri Manish Bhandari  
1/2/96*

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to app  
vide 2629  
dt 6/2/96*

(22/96)

**Central Administrative Tribunal**  
Jaipur Bench, JAIPUR  
Certified That the Order is  
Required To Be Taken & The Case is  
Fit For Consignment To Record.

*DR*  
Deputy Secy. Record Section Officer  
Dist. No. 19. Keeper (Judicial)